Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 1 of 2007

Dated: April 12, 2008

Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson

Hon'ble Mr. A.A. Khan, Technical Member

Reliance Energy Ltd. -Appellant(s)

V/s.

Tata Power Co. &Anr., -Respondent(s)

Counsel for the Appellant(s) : Ms. Smieetaa Inna

Counsel for the Respondent(s): Ms. Pragya Baghel

<u>ORDER</u>

It is pointed out by the learned counsel for the parties that the appellant and the first respondent have filed the 'Consent Terms'. It is prayed that the appeal be disposed of in terms thereof.

Accordingly, the appeal is disposed of in terms of the Consent Terms filed by the parties. The Consent Terms shall form part of the order.

(A.A. Khan) Technical Member (Anil Dev Singh) Chairperson